

CP NO. 62(ND)/2016  
RT NO.16/2016

Sunil Sharma & Ors.

...Petitioners

Versus.

M/s Hex Technologies Pvt. Ltd.

...Respondents

Present: Mr.Arun Kumar, Advocate for petitioners.  
Mr. Yash Pal Gupta, Advocate for respondents.

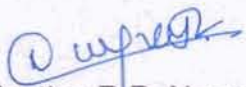
Learned counsel for the petitioner states that in compliance with the order dated 29.08.2016 he has deposited an amount of Rs.10,000/- as costs in the Union Territory Legal Services Authority, Chandigarh and has handed over receipt dated 16.09.2016 of the deposit. Let the receipt be taken on record.


Learned counsel for respondents made statement that whenever the petitioners make a request for inspection of the records or the bank accounts of the Company, the same would be made readily available for inspection by the respondents in accordance with the procedure. In view of the aforesaid statement of the learned counsel, learned counsel for petitioner withdraws the instant petition. As the petition is dismissed as withdrawn with liberty to file a fresh petition as and when the cause of action arises.

Certified copy of the order be supplied to both the parties.  
Records be consigned.

September 19, 2016

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(Justice R.P. Nagrath)  
Member (Judicial)

  
(Deepa Krishan)  
Member (Technical)